

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Criminal Revision No.160 of 2021**

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Mubarak Ansari	...	...	<b>Petitioner</b>
<b>Versus</b>			
The State of Jharkhand	...	...	<b>Opposite Party</b>

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner	: Mr. Awanikant Prasad, Adv.
For the State	: Mrs. Lily Sahay, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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**06/07.09.2021:**        prima facie, it appears that the offence is heinous in nature and the age group of the petitioner appears to be between 16 to 18 years.

Call for the age assessment order and a report from the concerned Board regarding the consideration made under Section 15 of the Juvenile Justice (Care & Protection of Children) Act, 2015.

The report must reach to this Court within two weeks from today.

Put up this case after two weeks.

**(Rajesh Kumar, J.)**